

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.207

CA-87/2021 CA-78/2021

In

146/241-242/ND/2020

IN THE MATTER OF:

Atul Kumar

.....APPLICANT/PETITIONER

Vs.

Amrop International Private Limited

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 01.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Proxy Counsel appearing for the Applicant has submitted that the parties have settled the matter and sought permission to withdraw the petition. Learned Counsel appearing for the Respondent has also agreed that the matter has been settled.

Having heard the submissions made by the Learned Counsel, we permit the Applicant to withdraw the present petition, subject to filing for an affidavit within three days.

146/241-242/ND/2020 is **dismissed as withdrawn.**

The case papers and folders may be consigned to the record room.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)